Written Answers to

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI ASHWINI KUMAR CHOUBEY): (a) to (d) As per the Judgment of the Hon'ble Supreme Court of India dated 10.08.1999 passed in W.P. (C) No. 290 of 1997 - Preeti Srivastava (Dr.) and Anr. *vs.* State of Madhya Pradesh and Ors. and as per another Judgment of the Hon'ble Supreme Court of India dated 27.10.2015 passed in W.P. (C) No. 444 of 2015 - Dr. Sandeep S/o Sadashivrao Kansurkar and Ors. *vs.* Union of India and Ors. no provision for reservation to any category is permissible in super-speciality medical courses.

## Maintenance of registry of knee and hip replacements

2977. SHRI MAHESH PODDAR: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether Government maintains a registry of all the knee and hip replacements that have been carried out;

(b) if so, the number of knee and hip replacements that have been carried out since the maintenance of the registry;

(c) whether this data has been used to track the performance of the implants as well as that of the surgeons; and

(d) if not, whether Government proposes to maintain ones and details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI ASHWINI KUMAR CHOUBEY): (a) to (d) Presently, no registry is maintained on knee and hip replacements.

## **Compensation for clinical trials**

2978. SHRI MAHESH PODDAR: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether the World Health Organisation (WHO) has asked Government to reconsider its draft guidelines on new drugs and clinical trials released by the Central Drugs Standard Control Organisation (CDSCO), if so, the reasons therefor;

(b) whether the compensation clause of these guidelines will hamper research and innovation in the pharmaceutical sector; and

(c) whether the scrapping of the compensation clause will dilute the rights of the human subjects?